

ITEM NO.301

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 940/2017

BIKRAM CHATTERJI & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 54332/2019 - APPLICATION FOR PERMISSION
IA No. 131601/2019 - APPLICATION FOR PERMISSION
IA No. 88895/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 8260/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 69987/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 77230/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 111769/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 131434/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 55926/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 58648/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 76633/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 116755/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 156505/2018 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 6286/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 116711/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 55290/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 181365/2018 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 6282/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 74001/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 134223/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 114496/2019 - CLARIFICATION/DIRECTION
IA No. 152091/2018 - CLARIFICATION/DIRECTION
IA No. 18595/2019 - CLARIFICATION/DIRECTION
IA No. 121625/2019 - CLARIFICATION/DIRECTION
IA No. 130673/2018 - CLARIFICATION/DIRECTION
IA No. 146057/2018 - CLARIFICATION/DIRECTION
IA No. 6608/2018 - CLARIFICATION/DIRECTION
IA No. 185514/2018 - CLARIFICATION/DIRECTION
IA No. 58660/2019 - CLARIFICATION/DIRECTION
IA No. 68982/2019 - CLARIFICATION/DIRECTION
IA No. 125860/2018 - CLARIFICATION/DIRECTION
IA No. 140746/2018 - CLARIFICATION/DIRECTION
IA No. 71649/2019 - CLARIFICATION/DIRECTION
IA No. 96889/2018 - CLARIFICATION/DIRECTION
IA No. 138861/2018 - CLARIFICATION/DIRECTION
IA No. 13529/2019 - CLARIFICATION/DIRECTION
IA No. 128348/2019 - CLARIFICATION/DIRECTION
IA No. 135354/2019 - CLARIFICATION/DIRECTION
IA No. 95273/2018 - CLARIFICATION/DIRECTION
IA No. 138856/2018 - CLARIFICATION/DIRECTION

IA No. 71035/2019 - CLARIFICATION/DIRECTION
 IA No. 98419/2019 - CLARIFICATION/DIRECTION
 IA No. 55922/2018 - CLARIFICATION/DIRECTION
 IA No. 137609/2018 - CLARIFICATION/DIRECTION
 IA No. 51806/2018 - CLARIFICATION/DIRECTION
 IA No. 137605/2018 - CLARIFICATION/DIRECTION
 IA No. 54336/2019 - CLARIFICATION/DIRECTION
 IA No. 55930/2019 - EX-PARTE AD-INTERIM RELIEF
 IA No. 58661/2019 - EXEMPTION FROM FILING O.T.
 IA No. 128852/2018 - EXEMPTION FROM FILING O.T.
 IA No. 161945/2018 - EXEMPTION FROM FILING O.T.
 IA No. 14369/2019 - EXEMPTION FROM FILING O.T.
 IA No. 7529/2019 - EXTENSION OF TIME
 IA No. 135815/2017 - I/A U/S 152 R/W SECTINO 151 OF THE CODE OF
 CIVIL PROCEDURE, 1908 SEEKING CLARIFICATIONS IN RESPECT O
 IA No. 6855/2018 - IA FOR GRANTING PERMISSION TO ACCESS THE PORTAL
 FACILITY
 IA No. 70637/2019 - INTERVENTION APPLICATION
 IA No. 73996/2019 - INTERVENTION APPLICATION
 IA No. 134222/2019 - INTERVENTION APPLICATION
 IA No. 163675/2018 - INTERVENTION APPLICATION
 IA No. 179645/2018 - INTERVENTION APPLICATION
 IA No. 60421/2019 - INTERVENTION APPLICATION
 IA No. 73680/2019 - INTERVENTION APPLICATION
 IA No. 114490/2019 - INTERVENTION APPLICATION
 IA No. 133574/2019 - INTERVENTION APPLICATION
 IA No. 174865/2018 - INTERVENTION APPLICATION
 IA No. 8259/2019 - INTERVENTION APPLICATION
 IA No. 45717/2019 - INTERVENTION APPLICATION
 IA No. 127385/2019 - INTERVENTION APPLICATION
 IA No. 173033/2018 - INTERVENTION APPLICATION
 IA No. 16636/2019 - INTERVENTION APPLICATION
 IA No. 38101/2019 - INTERVENTION APPLICATION
 IA No. 77217/2019 - INTERVENTION APPLICATION
 IA No. 156964/2018 - INTERVENTION APPLICATION
 IA No. 185510/2018 - INTERVENTION APPLICATION
 IA No. 38092/2019 - INTERVENTION APPLICATION
 IA No. 126062/2019 - INTERVENTION APPLICATION
 IA No. 32985/2019 - INTERVENTION APPLICATION
 IA No. 71647/2019 - INTERVENTION APPLICATION
 IA No. 76585/2019 - INTERVENTION APPLICATION
 IA No. 13528/2019 - INTERVENTION APPLICATION
 IA No. 116644/2019 - INTERVENTION APPLICATION
 IA No. 128346/2019 - INTERVENTION APPLICATION
 IA No. 168186/2018 - INTERVENTION APPLICATION
 IA No. 13175/2019 - INTERVENTION APPLICATION
 IA No. 21443/2019 - INTERVENTION APPLICATION
 IA No. 48140/2019 - INTERVENTION APPLICATION
 IA No. 95349/2019 - INTERVENTION APPLICATION
 IA No. 116634/2019 - INTERVENTION APPLICATION
 IA No. 154433/2018 - INTERVENTION APPLICATION
 IA No. 48133/2019 - INTERVENTION APPLICATION
 IA No. 57258/2019 - INTERVENTION/IMPLEADMENT

IA No. 61391/2019 - INTERVENTION/IMPLEADMENT
IA No. 122366/2019 - INTERVENTION/IMPLEADMENT
IA No. 374/2019 - INTERVENTION/IMPLEADMENT
IA No. 45892/2019 - INTERVENTION/IMPLEADMENT
IA No. 70159/2019 - INTERVENTION/IMPLEADMENT
IA No. 88894/2019 - INTERVENTION/IMPLEADMENT
IA No. 127468/2019 - INTERVENTION/IMPLEADMENT
IA No. 163248/2018 - INTERVENTION/IMPLEADMENT
IA No. 185798/2018 - INTERVENTION/IMPLEADMENT
IA No. 18593/2019 - INTERVENTION/IMPLEADMENT
IA No. 56892/2019 - INTERVENTION/IMPLEADMENT
IA No. 71865/2019 - INTERVENTION/IMPLEADMENT
IA No. 112184/2019 - INTERVENTION/IMPLEADMENT
IA No. 53879/2019 - INTERVENTION/IMPLEADMENT
IA No. 71855/2019 - INTERVENTION/IMPLEADMENT
IA No. 116985/2019 - INTERVENTION/IMPLEADMENT
IA No. 172228/2018 - INTERVENTION/IMPLEADMENT
IA No. 7040/2019 - INTERVENTION/IMPLEADMENT
IA No. 52105/2019 - INTERVENTION/IMPLEADMENT
IA No. 68249/2019 - INTERVENTION/IMPLEADMENT
IA No. 111762/2019 - INTERVENTION/IMPLEADMENT
IA No. 131433/2019 - INTERVENTION/IMPLEADMENT
IA No. 181715/2018 - INTERVENTION/IMPLEADMENT
IA No. 55921/2019 - INTERVENTION/IMPLEADMENT
IA No. 58642/2019 - INTERVENTION/IMPLEADMENT
IA No. 108144/2019 - INTERVENTION/IMPLEADMENT
IA No. 156503/2018 - INTERVENTION/IMPLEADMENT
IA No. 169415/2018 - INTERVENTION/IMPLEADMENT
IA No. 181491/2018 - INTERVENTION/IMPLEADMENT
IA No. 6285/2019 - INTERVENTION/IMPLEADMENT
IA No. 28758/2019 - INTERVENTION/IMPLEADMENT
IA No. 50494/2019 - INTERVENTION/IMPLEADMENT
IA No. 58590/2019 - INTERVENTION/IMPLEADMENT
IA No. 66978/2019 - INTERVENTION/IMPLEADMENT
IA No. 74906/2019 - INTERVENTION/IMPLEADMENT
IA No. 125844/2019 - INTERVENTION/IMPLEADMENT
IA No. 135352/2019 - INTERVENTION/IMPLEADMENT
IA No. 55240/2019 - INTERVENTION/IMPLEADMENT
IA No. 57916/2019 - INTERVENTION/IMPLEADMENT
IA No. 63137/2019 - INTERVENTION/IMPLEADMENT
IA No. 71032/2019 - INTERVENTION/IMPLEADMENT
IA No. 124657/2019 - INTERVENTION/IMPLEADMENT
IA No. 165056/2018 - INTERVENTION/IMPLEADMENT
IA No. 181362/2018 - INTERVENTION/IMPLEADMENT
IA No. 6281/2019 - INTERVENTION/IMPLEADMENT
IA No. 9802/2019 - INTERVENTION/IMPLEADMENT
IA No. 21245/2019 - INTERVENTION/IMPLEADMENT
IA No. 135446/2018 - MODIFICATION
IA No. 126767/2019 - MODIFICATION
IA No. 125846/2019 - MODIFICATION
IA No. 53880/2019 - MODIFICATION OF COURT ORDER
IA No. 169613/2018 - MODIFICATION OF COURT ORDER
IA No. 50673/2019 - MODIFICATION OF COURT ORDER

IA No. 118710/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 154749/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 140269/2017 - PERMISSION TO FILE APPLICATION FOR DIRECTION

IA No. 127787/2019 - RECALLING THE COURTS ORDER

IA No. 127793/2019 - RECALLING THE COURTS ORDER

IA No. 66979/2019 - STAY APPLICATION

IA No. 50374/2018 - VACATING STAY

IA No. 143227/2018 - WITHDRAWAL OF CASE / APPLICATION)

WITH

W.P.(C) No. 947/2017 (X)

(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 100453/2017 FOR CLARIFICATION/DIRECTION ON IA 6312/2018

IA No. 100453/2017 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 6312/2018 - CLARIFICATION/DIRECTION)

W.P.(C) No. 971/2017 (X)

(FOR CLARIFICATION/DIRECTION ON IA 102714/2017

FOR APPLICATION FOR RECTIFICATION ON IA 138075/2018

FOR CLARIFICATION/DIRECTION ON IA 146553/2018

IA No. 138075/2018 - APPLICATION FOR RECTIFICATION

IA No. 146553/2018 - CLARIFICATION/DIRECTION

IA No. 102714/2017 - CLARIFICATION/DIRECTION)

W.P.(C) No. 942/2017 (PIL-W)

IA No. 100082/2017 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 152455/2018 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 53175/2018 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 70785/2019 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 125675/2018 - CLARIFICATION/DIRECTION

IA No. 35933/2018 - CLARIFICATION/DIRECTION

IA No. 14915/2018 - CLARIFICATION/DIRECTION

IA No. 112014/2018 - CLARIFICATION/DIRECTION

IA No. 7366/2018 - CLARIFICATION/DIRECTION

IA No. 82917/2018 - CLARIFICATION/DIRECTION

IA No. 148953/2018 - CLARIFICATION/DIRECTION

IA No. 55476/2018 - CLARIFICATION/DIRECTION

IA No. 148819/2018 - CLARIFICATION/DIRECTION

IA No. 136570/2018 - CLARIFICATION/DIRECTION

IA No. 92775/2018 - I.A. FOR TAKING ON RECORD PROPOSAL FOR PAYMENT

IA No. 41987/2018 - I/A ON BEHALF OF RESP. NO 13 SEEKING PERMISSION TO PURSUE COMPANY APPLI. NO. 17(P.B) OF 2018 AND

IA No. 70784/2019 - INTERVENTION APPLICATION

IA No. 28870/2019 - INTERVENTION APPLICATION

IA No. 73656/2019 - INTERVENTION APPLICATION

IA No. 29745/2019 - INTERVENTION/IMPLEADMENT

IA No. 174830/2018 - INTERVENTION/IMPLEADMENT

IA No. 122810/2018 - MODIFICATION

IA No. 101530/2018 - MODIFICATION)

SLP(C) No. 1879/2018 (XVII)

W.P.(C) No. 1041/2017 (X)

FOR ON IA 109963/2017

FOR CLARIFICATION/DIRECTION ON IA 25742/2018

FOR CLARIFICATION/DIRECTION ON IA 35467/2018

FOR [I/A FOR TAKING THE JOINT INSPECTION REPORT DATED 20.03.2018 ON RECORD] ON IA 51140/2018

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 60314/2018

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 64019/2018

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 96101/2018

FOR CLARIFICATION/DIRECTION ON IA 117300/2018

FOR CLARIFICATION/DIRECTION ON IA 157309/2018

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 179445/2018

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 8308/2019

FOR impleading party ON IA 13503/2019

FOR INTERVENTION/IMPLEADMENT ON IA 13503/2019

FOR CLARIFICATION/DIRECTION ON IA 13505/2019

FOR impleading party ON IA 70679/2019

FOR INTERVENTION/IMPLEADMENT ON IA 70679/2019

FOR impleading party ON IA 70687/2019

FOR INTERVENTION/IMPLEADMENT ON IA 70687/2019

FOR impleading party ON IA 70691/2019

FOR INTERVENTION/IMPLEADMENT ON IA 70691/2019

FOR impleading party ON IA 70694/2019

FOR INTERVENTION/IMPLEADMENT ON IA 70694/2019

FOR impleading party ON IA 70699/2019

FOR INTERVENTION/IMPLEADMENT ON IA 70699/2019

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 71082/2019

IA No. 8308/2019 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 71082/2019 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 179445/2018 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 96101/2018 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 13505/2019 - CLARIFICATION/DIRECTION

IA No. 35467/2018 - CLARIFICATION/DIRECTION

IA No. 25742/2018 - CLARIFICATION/DIRECTION

IA No. 157309/2018 - CLARIFICATION/DIRECTION

IA No. 117300/2018 - CLARIFICATION/DIRECTION

IA No. 51140/2018 - I/A FOR TAKING THE JOINT INSPECTION REPORT DATED 20.03.2018 ON RECORD

IA No. 13503/2019 - INTERVENTION/IMPLEADMENT

IA No. 70699/2019 - INTERVENTION/IMPLEADMENT

IA No. 70694/2019 - INTERVENTION/IMPLEADMENT

IA No. 70691/2019 - INTERVENTION/IMPLEADMENT

IA No. 70687/2019 - INTERVENTION/IMPLEADMENT

IA No. 70679/2019 - INTERVENTION/IMPLEADMENT

IA No. 60314/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 64019/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No. 1018/2017 (X)

**FOR CLARIFICATION/DIRECTION ON IA 124195/2017
FOR CLARIFICATION/DIRECTION ON IA 7355/2018
FOR CLARIFICATION/DIRECTION ON IA 67845/2018
IA No. 67845/2018 - CLARIFICATION/DIRECTION
IA No. 7355/2018 - CLARIFICATION/DIRECTION
IA No. 124195/2017 - CLARIFICATION/DIRECTION)**

W.P.(C) No. 1116/2017 (X)

**(FOR impleading party ON IA 64164/2018
FOR INTERVENTION APPLICATION ON IA 93273/2018
FOR INTERVENTION APPLICATION ON IA 95140/2018
FOR impleading party ON IA 18171/2019
FOR impleading party ON IA 23174/2019
IA No. 95140/2018 - INTERVENTION APPLICATION
IA No. 93273/2018 - INTERVENTION APPLICATION
IA No. 23174/2019 - INTERVENTION/IMPLEADMENT
IA No. 18171/2019 - INTERVENTION/IMPLEADMENT
IA No. 64164/2018 - INTERVENTION/IMPLEADMENT)**

W.P.(C) No. 1144/2017 (X)

**(IA FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 124701/2017
IA No. 124701/2017 - APPROPRIATE ORDERS/DIRECTIONS)**

W.P.(C) No. 1156/2017 (X)

**(FOR CLARIFICATION/DIRECTION ON IA 36571/2018
FOR impleading party ON IA 64349/2018
FOR INTERVENTION/IMPLEADMENT ON IA 64349/2018
FOR impleading party ON IA 102536/2018
FOR INTERVENTION/IMPLEADMENT ON IA 102536/2018
FOR impleading party ON IA 105239/2018
FOR MODIFICATION OF COURT ORDER ON IA 126890/2018
FOR impleading party ON IA 145001/2018
FOR CLARIFICATION/DIRECTION ON IA 145019/2018
FOR impleading party ON IA 159360/2018
FOR impleading party ON IA 34225/2019
FOR impleading party ON IA 34231/2019
FOR impleading party ON IA 70181/2019
FOR impleading party ON IA 70189/2019
IA No. 36571/2018 - CLARIFICATION/DIRECTION
IA No. 145019/2018 - CLARIFICATION/DIRECTION
IA No. 105239/2018 - INTERVENTION/IMPLEADMENT
IA No. 70189/2019 - INTERVENTION/IMPLEADMENT
IA No. 102536/2018 - INTERVENTION/IMPLEADMENT
IA No. 70181/2019 - INTERVENTION/IMPLEADMENT
IA No. 64349/2018 - INTERVENTION/IMPLEADMENT
IA No. 34231/2019 - INTERVENTION/IMPLEADMENT
IA No. 34225/2019 - INTERVENTION/IMPLEADMENT
IA No. 159360/2018 - INTERVENTION/IMPLEADMENT
IA No. 145001/2018 - INTERVENTION/IMPLEADMENT
IA No. 126890/2018 - MODIFICATION OF COURT ORDER)**

W.P.(C) No. 1206/2017 (X)
(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 135678/2017
FOR impleading party ON IA 64361/2018
IA No. 135678/2017 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 64361/2018 - INTERVENTION/IMPLEADMENT)

W.P.(C) No. 8/2018 (X)
(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 118548/2019
IA No. 118548/2019 - APPROPRIATE ORDERS/DIRECTIONS)

W.P.(C) No. 1242/2017 (X)

W.P.(C) No. 58/2018 (X)
(FOR CLARIFICATION/DIRECTION ON IA 113352/2018
FOR CLARIFICATION/DIRECTION ON IA 138706/2018
FOR impleading party ON IA 159369/2018
FOR impleading party ON IA 34234/2019
FOR impleading party ON IA 70203/2019
IA No. 138706/2018 - CLARIFICATION/DIRECTION
IA No. 113352/2018 - CLARIFICATION/DIRECTION
IA No. 70203/2019 - INTERVENTION/IMPLEADMENT
IA No. 34234/2019 - INTERVENTION/IMPLEADMENT
IA No. 159369/2018 - INTERVENTION/IMPLEADMENT)

W.P.(C) No. 21/2018 (X)
(FOR CLARIFICATION/DIRECTION ON IA 152628/2018
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 35623/2019
FOR impleading party ON IA 50193/2019
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 50202/2019
IA No. 50202/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 35623/2019 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 152628/2018 - CLARIFICATION/DIRECTION
IA No. 50193/2019 - INTERVENTION/IMPLEADMENT)

W.P.(C) No. 52/2018 (X)
(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 25842/2018
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 96112/2018
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 125396/2018
FOR impleading party ON IA 156249/2018
FOR CLARIFICATION/DIRECTION ON IA 171492/2018
FOR CLARIFICATION/DIRECTION ON IA 171497/2018
FOR CLARIFICATION/DIRECTION ON IA 174512/2018
FOR impleading party ON IA 183354/2018
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 183355/2018
FOR impleading party ON IA 2024/2019
FOR CLARIFICATION/DIRECTION ON IA 2048/2019
FOR impleading party ON IA 12715/2019
FOR CLARIFICATION/DIRECTION ON IA 12716/2019
FOR impleading party ON IA 34226/2019
FOR impleading party ON IA 70201/2019
FOR impleading party ON IA 70209/2019
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 71057/2019

FOR impleading party ON IA 71065/2019
 FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 71069/2019
 FOR impleading party ON IA 71077/2019
 FOR impleading party ON IA 71881/2019
 IA No. 125396/2018 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 71069/2019 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 96112/2018 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 25842/2018 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 183355/2018 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 71057/2019 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 171492/2018 - CLARIFICATION/DIRECTION
 IA No. 12716/2019 - CLARIFICATION/DIRECTION
 IA No. 2048/2019 - CLARIFICATION/DIRECTION
 IA No. 174512/2018 - CLARIFICATION/DIRECTION
 IA No. 171497/2018 - CLARIFICATION/DIRECTION
 IA No. 71881/2019 - INTERVENTION/IMPLEADMENT
 IA No. 156249/2018 - INTERVENTION/IMPLEADMENT
 IA No. 12715/2019 - INTERVENTION/IMPLEADMENT
 IA No. 71077/2019 - INTERVENTION/IMPLEADMENT
 IA No. 2024/2019 - INTERVENTION/IMPLEADMENT
 IA No. 71065/2019 - INTERVENTION/IMPLEADMENT
 IA No. 183354/2018 - INTERVENTION/IMPLEADMENT
 IA No. 70209/2019 - INTERVENTION/IMPLEADMENT
 IA No. 70201/2019 - INTERVENTION/IMPLEADMENT
 IA No. 34226/2019 - INTERVENTION/IMPLEADMENT)

W.P.(C) No. 91/2018 (X)
 (FOR CLARIFICATION/DIRECTION ON IA 94876/2018
 FOR impleading party ON IA 153832/2018
 FOR INTERVENTION/IMPLEADMENT ON IA 153832/2018
 FOR impleading party ON IA 156025/2018
 FOR INTERVENTION/IMPLEADMENT ON IA 156025/2018
 FOR impleading party ON IA 159344/2018
 FOR INTERVENTION/IMPLEADMENT ON IA 159344/2018
 FOR impleading party ON IA 183565/2018
 FOR INTERVENTION/IMPLEADMENT ON IA 183565/2018
 FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 183569/2018
 FOR impleading party ON IA 34223/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 34223/2019
 FOR impleading party ON IA 47139/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 47139/2019
 FOR impleading party ON IA 54905/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 54905/2019
 FOR impleading party ON IA 56147/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 56147/2019
 FOR impleading party ON IA 56163/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 56163/2019
 FOR impleading party ON IA 56169/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 56169/2019
 FOR impleading party ON IA 58072/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 58072/2019
 FOR impleading party ON IA 58080/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 58080/2019

FOR impleading party ON IA 58087/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 58087/2019
 FOR impleading party ON IA 58094/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 58094/2019
 FOR impleading party ON IA 58117/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 58117/2019
 FOR impleading party ON IA 58125/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 58125/2019
 FOR impleading party ON IA 64688/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 64688/2019
 FOR impleading party ON IA 70228/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 70228/2019
 FOR INTERVENTION APPLICATION ON IA 73678/2019
 IA No. 183569/2018 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 94876/2018 - CLARIFICATION/DIRECTION
 IA No. 73678/2019 - INTERVENTION APPLICATION
 IA No. 183565/2018 - INTERVENTION/IMPLEADMENT
 IA No. 58072/2019 - INTERVENTION/IMPLEADMENT
 IA No. 159344/2018 - INTERVENTION/IMPLEADMENT
 IA No. 56169/2019 - INTERVENTION/IMPLEADMENT
 IA No. 70228/2019 - INTERVENTION/IMPLEADMENT
 IA No. 156025/2018 - INTERVENTION/IMPLEADMENT
 IA No. 56163/2019 - INTERVENTION/IMPLEADMENT
 IA No. 64688/2019 - INTERVENTION/IMPLEADMENT
 IA No. 153832/2018 - INTERVENTION/IMPLEADMENT
 IA No. 56147/2019 - INTERVENTION/IMPLEADMENT
 IA No. 58125/2019 - INTERVENTION/IMPLEADMENT
 IA No. 54905/2019 - INTERVENTION/IMPLEADMENT
 IA No. 58117/2019 - INTERVENTION/IMPLEADMENT
 IA No. 47139/2019 - INTERVENTION/IMPLEADMENT
 IA No. 58094/2019 - INTERVENTION/IMPLEADMENT
 IA No. 34223/2019 - INTERVENTION/IMPLEADMENT
 IA No. 58087/2019 - INTERVENTION/IMPLEADMENT
 IA No. 58080/2019 - INTERVENTION/IMPLEADMENT
 IA No. 75203/2019 - INTERVENTION/IMPLEADMENT)

W.P.(C) No. 56/2018 (X)
 (FOR impleading party ON IA 159391/2018
 FOR impleading party ON IA 34222/2019
 FOR impleading party ON IA 70171/2019
 IA No. 70171/2019 - INTERVENTION/IMPLEADMENT
 IA No. 34222/2019 - INTERVENTION/IMPLEADMENT
 IA No. 159391/2018 - INTERVENTION/IMPLEADMENT)

W.P.(C) No. 57/2018 (X)
 (FOR CLARIFICATION/DIRECTION ON IA 64604/2018
 IA No. 64604/2018 - CLARIFICATION/DIRECTION)

W.P.(C) No. 74/2018 (X)

W.P.(C) No. 134/2018 (X)
 (IA FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON
 IA 27092/2018

FOR MODIFICATION ON IA 124712/2018
 FOR CLARIFICATION/DIRECTION ON IA 130714/2018
 FOR MODIFICATION OF COURT ORDER ON IA 139175/2018
 FOR CLARIFICATION/DIRECTION ON IA 6737/2019
 FOR impleading party ON IA 47593/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 47593/2019
 FOR CLARIFICATION/DIRECTION ON IA 58078/2019
 IA No. 6737/2019 - CLARIFICATION/DIRECTION
 IA No. 130714/2018 - CLARIFICATION/DIRECTION
 IA No. 58078/2019 - CLARIFICATION/DIRECTION
 IA No. 47593/2019 - INTERVENTION/IMPLEADMENT
 IA No. 124712/2018 - MODIFICATION
 IA No. 139175/2018 - MODIFICATION OF COURT ORDER
 IA No. 27092/2018 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No. 131/2018 (X)
 (IA FOR [APPLICATION FOR STAY/DIRECTIONS] ON IA 25109/2018
 FOR CLARIFICATION/DIRECTION ON IA 144548/2018
 IA No. 25109/2018 - APPLICATION FOR STAY/DIRECTIONS
 IA No. 144548/2018 - CLARIFICATION/DIRECTION)

W.P.(C) No. 160/2018 (X)
 (FOR [PERM TO FILE SUBSEQUENT EVENTS ON RECORD] ON IA 56300/2018
 FOR EXEMPTION FROM FILING O.T. ON IA 56301/2018
 FOR MODIFICATION ON IA 92782/2018
 FOR CLARIFICATION/DIRECTION ON IA 146516/2018
 IA No. 146516/2018 - CLARIFICATION/DIRECTION
 IA No. 56301/2018 - EXEMPTION FROM FILING O.T.
 IA No. 92782/2018 - MODIFICATION
 IA No. 56300/2018 - PERM TO FILE SUBSEQUENT EVENTS ON RECORD)

W.P.(C) No. 164/2018 (X)
 (FOR impleading party ON IA 54777/2018
 FOR PERMISSION TO APPEAR AND ARGUE IN PERSON ON IA 54779/2018
 FOR impleading party ON IA 69072/2018
 FOR impleading party ON IA 112937/2018
 IA No. 112937/2018 - INTERVENTION/IMPLEADMENT
 IA No. 69072/2018 - INTERVENTION/IMPLEADMENT
 IA No. 54777/2018 - INTERVENTION/IMPLEADMENT
 IA No. 54779/2018 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(C) No. 182/2018 (X)
 (FOR impleading party ON IA 68025/2018
 FOR INTERVENTION/IMPLEADMENT ON IA 68025/2018
 FOR CLARIFICATION/DIRECTION ON IA 68027/2018
 FOR impleading party ON IA 67618/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 67618/2019
 FOR CLARIFICATION/DIRECTION ON IA 67627/2019
 IA No. 67627/2019 - CLARIFICATION/DIRECTION
 IA No. 68027/2018 - CLARIFICATION/DIRECTION
 IA No. 67618/2019 - INTERVENTION/IMPLEADMENT
 IA No. 68025/2018 - INTERVENTION/IMPLEADMENT)

W.P.(C) No. 199/2018 (X)

W.P.(C) No. 226/2018 (X)

W.P.(C) No. 245/2018 (X)

FOR INTERVENTION APPLICATION ON IA 89595/2018
 FOR CLARIFICATION/DIRECTION ON IA 89596/2018
 FOR impleading party ON IA 130699/2018
 FOR INTERVENTION/IMPLEADMENT ON IA 130699/2018
 FOR CLARIFICATION/DIRECTION ON IA 130704/2018
 FOR impleading party ON IA 25011/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 25011/2019
 IA No. 130704/2018 - CLARIFICATION/DIRECTION
 IA No. 89596/2018 - CLARIFICATION/DIRECTION
 IA No. 89595/2018 - INTERVENTION APPLICATION
 IA No. 25011/2019 - INTERVENTION/IMPLEADMENT
 IA No. 130699/2018 - INTERVENTION/IMPLEADMENT)

W.P.(C) No. 281/2018 (X)
 (IA FOR STAY APPLICATION ON IA 48296/2018
 IA No. 48296/2018 - STAY APPLICATION)

W.P.(C) No. 306/2018 (X)

IA No. 13338/2019 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 71092/2019 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 174316/2018 - CLARIFICATION/DIRECTION
 IA No. 110349/2018 - CLARIFICATION/DIRECTION
 IA No. 51120/2018 - EXEMPTION FROM FILING O.T.
 IA No. 71089/2019 - INTERVENTION/IMPLEADMENT
 IA No. 126110/2019 - INTERVENTION/IMPLEADMENT)

W.P.(C) No. 298/2018 (X)
 (FOR INTERVENTION/IMPLEADMENT ON IA 70197/2019
 IA No. 70197/2019 - INTERVENTION/IMPLEADMENT)

W.P.(C) No. 246/2018 (X)
 FOR impleading party ON IA 64608/2018
 FOR INTERVENTION/IMPLEADMENT ON IA 64608/2018
 FOR impleading party ON IA 128936/2018
 FOR INTERVENTION/IMPLEADMENT ON IA 128936/2018
 FOR impleading party ON IA 52940/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 52940/2019
 IA No. 52940/2019 - INTERVENTION/IMPLEADMENT
 IA No. 128936/2018 - INTERVENTION/IMPLEADMENT
 IA No. 64608/2018 - INTERVENTION/IMPLEADMENT)

W.P.(C) No. 267/2018 (X)
 (FOR impleading party ON IA 88092/2018
 FOR INTERVENTION/IMPLEADMENT ON IA 88092/2018
 FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 88108/2018)

FOR PERMISSION TO APPEAR AND ARGUE IN PERSON ON IA 91055/2018
 FOR impleading party ON IA 112924/2018
 FOR INTERVENTION/IMPLEADMENT ON IA 112924/2018
 FOR impleading party ON IA 8035/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 8035/2019
 IA No. 88108/2018 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 8035/2019 - INTERVENTION/IMPLEADMENT
 IA No. 112924/2018 - INTERVENTION/IMPLEADMENT
 IA No. 88092/2018 - INTERVENTION/IMPLEADMENT
 IA No. 91055/2018 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(C) No. 288/2018 (X)
 (FOR impleading party ON IA 72685/2018
 FOR INTERVENTION/IMPLEADMENT ON IA 72685/2018
 FOR CLARIFICATION/DIRECTION ON IA 72686/2018
 FOR impleading party ON IA 73759/2018
 FOR INTERVENTION/IMPLEADMENT ON IA 73759/2018
 FOR INTERVENTION APPLICATION ON IA 119574/2018
 FOR impleading party ON IA 5585/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 5585/2019
 FOR CLARIFICATION/DIRECTION ON IA 5615/2019
 FOR impleading party ON IA 13161/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 13161/2019
 FOR CLARIFICATION/DIRECTION ON IA 13163/2019
 FOR impleading party ON IA 22094/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 22094/2019
 FOR impleading party ON IA 39338/2019
 FOR INTERVENTION/IMPLEADMENT ON IA 39338/2019
 FOR INTERVENTION APPLICATION ON IA 69145/2019
 FOR CLARIFICATION/DIRECTION ON IA 69146/2019
 IA No. 69146/2019 - CLARIFICATION/DIRECTION
 IA No. 72686/2018 - CLARIFICATION/DIRECTION
 IA No. 13163/2019 - CLARIFICATION/DIRECTION
 IA No. 5615/2019 - CLARIFICATION/DIRECTION
 IA No. 119574/2018 - INTERVENTION APPLICATION
 IA No. 69145/2019 - INTERVENTION APPLICATION
 IA No. 5585/2019 - INTERVENTION/IMPLEADMENT
 IA No. 73759/2018 - INTERVENTION/IMPLEADMENT
 IA No. 39338/2019 - INTERVENTION/IMPLEADMENT
 IA No. 72685/2018 - INTERVENTION/IMPLEADMENT
 IA No. 22094/2019 - INTERVENTION/IMPLEADMENT
 IA No. 13161/2019 - INTERVENTION/IMPLEADMENT)

W.P.(C) No. 460/2018 (X)
 (FOR INTERVENTION APPLICATION ON IA 73572/2019
 FOR INTERVENTION APPLICATION ON IA 73588/2019
 FOR INTERVENTION APPLICATION ON IA 73659/2019
 IA No. 73659/2019 - INTERVENTION APPLICATION
 IA No. 73588/2019 - INTERVENTION APPLICATION
 IA No. 73572/2019 - INTERVENTION APPLICATION)

W.P.(C) No. 353/2018 (X)
 (FOR STAY APPLICATION ON IA 57585/2018

IA No. 57585/2018 - STAY APPLICATION)

W.P.(C) No. 378/2018 (X)

IA No. 108147/2019 - CLARIFICATION/DIRECTION)

W.P.(C) No. 742/2018 (X)IA No. 70367/2019 -
CLARIFICATION/DIRECTION)

W.P.(C) No. 829/2018 (X)

(FOR GRANT OF INTERIM RELIEF ON IA 95096/2018
FOR impleading party ON IA 96559/2018
FOR INTERVENTION/IMPLEADMENT ON IA 96559/2018
FOR impleading party ON IA 105207/2018
FOR INTERVENTION/IMPLEADMENT ON IA 105207/2018
FOR impleading party ON IA 133899/2018
FOR INTERVENTION/IMPLEADMENT ON IA 133899/2018
FOR impleading party ON IA 133904/2018
FOR INTERVENTION/IMPLEADMENT ON IA 133904/2018
FOR impleading party ON IA 150545/2018
FOR INTERVENTION/IMPLEADMENT ON IA 150545/2018
FOR impleading party ON IA 10107/2019
FOR INTERVENTION/IMPLEADMENT ON IA 10107/2019
FOR impleading party ON IA 28747/2019
FOR INTERVENTION/IMPLEADMENT ON IA 28747/2019
FOR impleading party ON IA 86981/2019
FOR INTERVENTION/IMPLEADMENT ON IA 86981/2019
FOR impleading party ON IA 86986/2019
FOR INTERVENTION/IMPLEADMENT ON IA 86986/2019
IA No. 95096/2018 - GRANT OF INTERIM RELIEF
IA No. 133904/2018 - INTERVENTION/IMPLEADMENT
IA No. 133899/2018 - INTERVENTION/IMPLEADMENT
IA No. 105207/2018 - INTERVENTION/IMPLEADMENT
IA No. 96559/2018 - INTERVENTION/IMPLEADMENT
IA No. 86986/2019 - INTERVENTION/IMPLEADMENT
IA No. 86981/2019 - INTERVENTION/IMPLEADMENT
IA No. 28747/2019 - INTERVENTION/IMPLEADMENT
IA No. 10107/2019 - INTERVENTION/IMPLEADMENT
IA No. 150545/2018 - INTERVENTION/IMPLEADMENT)

SMC(Cr1) No. 4/2018 (XVII)

W.P.(C) No. 1397/2018 (X)

IA No. 168712/2018 - EXEMPTION FROM FILING O.T.)

W.P.(C) No. 502/2019 (X)

(FOR STAY APPLICATION ON IA 63194/2019
IA No. 63194/2019 - STAY APPLICATION)

Date : 11-09-2019 These matters were called on for hearing today.

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Mr. Sanchit Garga, AOR
Mr. Divyakant Lahoti, AOR

UPON hearing the counsel the Court made the following
O R D E R

Sh. R. Venkataramani, learned senior counsel and Court Receiver has suggested certain measures to be adopted. We approve the certain suggestions made by the learned Court Receiver and direct as under:-

(i) The Receiver is vested with the power of finalizing the terms of the tripartite agreement as may be necessary.

(ii) We direct that the process of verification of all Home Buyers eligible for Registration to be made on the basis of instructions issued by the Receiver for Registration of the tripartite agreement, for that Receiver may take help of the staff to be appointed by the Court Receiver, they will be remunerated suitably. For which, suggestions may be placed by the Receiver.

(iii) Noida/Greater Noida Registration Authority are directed to carry out the Registration of the tripartite agreement at the respective sites by employing necessary resources and staff.

(iv) Home Buyers having request for Registration, to be effected through their agents/Power of Attorney's and also seeking necessary changes as regards the person in whose favour the Registration is to be done, can do so on production of authentic documents.

(v) The plant and machinery lying at various sites of Amrapali be taken into custody by NBCC and on an inventory be either sold or be used by NBCC. This will be subject to submission of Accounts in this Court.

(vi) Doubtful cases of Home Buyers or cases which involve disputes be kept in a reserved category to be undertaken for Registration

later.

vii) NBCC is directed to take up the execution of electricity infrastructure in A and B towers of Amrapali Zodiac, Sector 120, Noida, in view of the serious issues arising due to lack of such infrastructure. The approximate expenditure in this regard is likely to be Rs. 20 Lakhs as stated by the residents of the said two towers. The said amount be released to NBCC for the above purpose and subject to submission of actual accounts expenditure, in case it is in excess it has also to be paid. On detection of similar issues in any other site, warranting immediate attention, the Receiver is at liberty to take steps.

viii) The following six banks have been projected by Amrapali Group for financing their projects :-

- (a) Bank of Baroda
- (b) Union Bank of India
- (c) Bank of India
- (d) Corporation Bank
- (e) Syndicate Bank
- (f) Bank of Maharashtra

With respect to the proposal made by the Receiver that the outstanding bank loan amount be disbursed to the Home Buyers, let notice be issued to the aforesaid Banks. The learned counsel appearing for the aforesaid Banks may also be informed about this order. Ms. Srideepa Bhattacharyya, learned counsel, accepts notice on behalf of Bank of Baroda.

(ix) All Home Buyers who have been directed to deposit their respective dues shall calculate the amounts due on the basis of the

Home Buyers' agreements, including elements such as Service Tax prevailing at the time of the Home Buyers Agreement.

However, with respect to Service Tax component to be deposited by the Home Buyers, we clarify that they are liable to pay only to the extent of their liability existed at the relevant time and to the extent they have not paid the amount to the developer.

x) With respect to the mode of deposit by the Home Buyers and notice to them to deposit the money, we direct as under :-

(1) Let the format of the UCO Bank for depositing amount be placed on the website of the banks. Let the Noida and Greater Noida authorities put the format on their respective websites as well. Notice be issued to the individual home buyers by the Receiver.

(2) With respect to the names of the buyers and how much they have deposited and the outstanding amount to be deposited by them and in which project they have enrolled, we have requested the forensic auditors to share the names of the individuals with the Court Receiver so that the same can be mentioned in the notices to be issued to the home buyers.

(3) The separate amount has to be deposited for each flat, if a person is having more than one flat in the project.

(4) Bank details of UCO bank to be furnished to home buyers.

(5) Due amount of each flat be indicated, total amount outstanding, principal and interest.

(6) Challan to be uploaded on the website for making payment online.

(7) In addition to physical mode, the Home Buyers can download the challan in tripartite and deposit the amount by way of Pay Order/Demand Drafts/Cash as the case may be directly in the UCO Bank and submit a copy of each challan in the Registry and inform the Court Receiver.

(8) The Court Receiver shall look after the various matters of the home buyers.

(xi) The Receiver has since nominated an authorised signatory to sign all requisite documents on behalf of the Receiver, including the tripartite agreement. The information in this regard will be shared with all authorities and Home Buyers.

With respect to the monthly remuneration of the authorised signatory, a concrete proposal be submitted by the Court Receiver on or before the next date of hearing.

Considering that the final report has been submitted by Forensic Auditors and their work had increased than the work which

was estimated in the beginning as several new companies were found during the course of the audit and auditing work of those companies had been conducted under the orders of the Court, for the time being, we direct that Mr. Pavan Kumar Aggarwal and Mr. Ravinder Bhatia be paid a further sum of Rs. 15,00,000/- (Rupees Fifteen Lakhs) each. The Registrar of this Court is directed to issue appropriate communication to the IndusInd Bank, Sector-51, NOIDA so that the monies could be disbursed from Account No.201002234299 (IFSC Code INDB0000276) of Amrapali Hospitality Services Pvt. Ltd. in favour of the forensic auditors within seven days from today. Bank details of the forensic auditors are given hereunder:

Mr. Ravinder Bhatia

Bhatia and Bhatia
HDFC Bank
44, Deenar Bhawan,
Branch: Nehru Place
New Delhi
(A/c No.13762020002118)

Mr. Pavan Kumar Aggarwal

Kotak Mahindra Bank
Branch: Nehru Place
New Delhi
(A/c No.5111611060)

As assured by the forensic auditors to this Court, let the forensic audit of Heartbeat City and O2 Valley be completed by 30.09.2019 and report be submitted.

I.A.No. 13175 of 2019

We have heard Mr. Shyam Divan, learned senior counsel appearing for the applicant. He has handed over an affidavit dated 11.09.2019. An advance of Rs. 48.52 crores was paid by the Amrapali Group of Companies (Ultra Homes) to Royal Golf Links City Projects Pvt. Ltd.

30 villas were to be given after construction to the Ultra Homes as per the agreement/s entered into. A sum of Rs. 48.52 crores was the principal amount received by Royal Golf Links City Projects Pvt. Ltd. Since the money has to be repaid, we direct it to be repaid along with 12% interest by 10.01.2020.

Let an undertaking be furnished to this Court within 7 days by the Chief Finance Officer (CFO) as well as by all the Directors to deposit the amount as ordered in phase wise manner. The attachment of 30 villas shall continue unless otherwise ordered. However, on furnishing the undertaking as ordered, the restraint order dated 14.02.2019 on alienating the remaining 151 villas, flats shall be lifted to the extent that 50% of the villas and 50% of the flats are permitted to be sold.

In case the undertaking is not furnished within the stipulated time, the injunction shall continue to operate.

It is directed that 25% of the amount be paid by 30.10.2019. 30% be paid by 30.11.2019 and the remaining amount be paid on or before 10.01.2020. The interest to be calculated till the date of the payment.

In view of the above, the application is disposed of.

In Re: Raipur and Bhubaneswar Development Authorities

Let the Raipur Development Authority and Bhubaneswar Housing Board are directed to make their stand clear with respect to the amounts deposited by the Directors of Amrapali Group of Companies.

Let notice be issued to the Bhubaneswar Housing Board with respect to the plots purchased by Amrapali Home Projects Pvt. Ltd. and submit the current position of the accounts before this Court within 15 days from today. The details of the plots are given hereunder :-

Amrapali Bhubaneswar Land/Property Details: (Jagannath City, Bhubaneswar)

S. No	Location	Area (Acres)	Khasara Summary
1	Mauja- Patrapada, P.S. -Khandagiri, Bhubaneswar, Dist- Khurda	5.039	Khata No.- 778, Revenue Plot No. -441/2719
2	Mauja- Patrapada, P.S. -Khandagiri, Bhubaneswar, Dist- Khurda	1.55	Khata No.- 778, Bandhan- Anabadi, Revenue Plot No.- 441/2677

Development Authority:

Odisha State Housing Board

OSHB, Sachivalaya Marg, Bhubaneswar, PIN-7510001

Authorized Officer: Mr. Gangadhar Patra (IAS officer and Head of Administration)

Mobile- 9437817584

Let notice be also issued to Raipur Development Authority to respond within 15 days from today with respect to the following plots :-

Amrapali Raipur Land/Property Details :-

S. No	Location of Plot	Area (in square meter)	Khasara Summary
1	Residential Plot No C2, Sector 24, Raipur	2975	Part of Khasara No 1/1 of Jhanjh Village, Tehsil Aarang of Raipur District
2	Commercial Zone, Plot No 69, Sector 26, Raipur	103500.81	Total 31 Khasara in Navagaon Village, Tehsil Aarang of Raipur District
3	Residential Plot No D5, Sector 30, Raipur	19856	Total 10 Khasara in Khapri Village, Tehsil Aarang of Raipur District

Development Authority:

Atal Nagar Vikas Pradhikaran

Formally known as "Naya Raipur Development Authority"

North Block, Prayavas Bhawan, Sector - 19, Atal Nagar Raipur, Pin Code - 492002

Authorized Officer : Shri Vishawas Rao Meshram [General Manager Administration]

The Registry to issue notice within one week from today and be made returnable within 15 days.

NBCC shall submit its proposal with respect to the unsold flats.

As prayed for by the learned counsel, let I.A.No. 21245 of 2019 be also listed on the next date.

List on 04.10.2019 at 02.00 PM.

**(JAYANT KUMAR ARORA)
COURT MASTER**

**(RAJINDER KAUR)
BRANCH OFFICER**